

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3231 of 2020

1. Sumit Mukherjee			
2. Pratima Mukherjee	...		Petitioners
Versus			
1. The State of Jharkhand			
2. Anju Panda @ Anju Mukherjee	...		Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	:	Mr. A.K. Sahani, Advocate
For the State	:	Mr. B.N. Ojha, Addl. P.P.

Order No.02 Dated- 10.09.2020

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Complaint Case No.152 of 2018 registered under sections 498A/323/34 of the Indian Penal Code.

Let notice be issued to the opposite party no.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this application shall stand dismissed without further reference to the Bench.

Learned counsel for the petitioners submits that the allegations against the petitioners are all false and are general and omnibus in nature. It is next submitted that the petitioner no.1 is the husband and petitioner no.2 is the mother-in-law of the opposite party no.2. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

The learned Addl. P.P. opposes the prayer for anticipatory bail.

List this case on 03.11.2020.

Considering the submissions of the counsels and the fact as discussed above, I am inclined to pass an interim order of anticipatory bail *provisionally* till 03.11.2020. In case of the petitioners being arrested by the police on or before 03.11.2020, they shall be released on bail provisionally on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five thousand) each with two sureties of like amount each to the satisfaction of the officer concerned in connection with Complaint Case No.152 of 2018 subject to the conditions laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Gunjan-